NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 145 of 2020

IN THE MATTER OF:

Vision Millennium Exports Pvt. Ltd. ...Appellant

Versus

Edelweiss Rural & Corporate Services Ltd. ... Respondent

Present:

For Appellant: Though present not marked appearance

For Respondent: Mr. Krishna Dev J. Advocate

ORDER

16.03.2020 Learned counsel for the Appellant submits that on account of prevailing situation he could not file the rejoinder within the given time frame. Time is extended by 10 days to file rejoinder.

Post the matter 'for Admission (After Notice) on 22nd April, 2020.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Anant Bijay Singh] Member (Judicial)

> [Shreesha Merla] Member (Technical)

/ns/rr/